

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.18/(MAH)/2016  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2016

NAME OF THE PARTIES: M/s. MC Davar Holdings Pvt. Ltd.

V/s.  
M/s. Aurosagar Estates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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9 Mr. Dnyanesh D. Madan  
a/w Mr. Aditya N. Raut  
i/b [REDACTED]  
N. N. Amin & Co.  
for the Respondents



9) Mr. Vikram Nankani Sr. Adv.  
Mr. Mihir Nankwadekar, Mr.  
Rohan Dohpande i/b Mr. Ajay Kumar  
for Petitioner



**ORDER**

**C.P. No. 18/241/NCLT/MAH/2016**

1. Ld. Counsel for either side are present. Through prapicie some urgent ad-interim reliefs are prayed from the side of the Petitioner. The C.P. under consideration is stated to be filed under Section 241 of the Companies Act 2013
2. Ld. Counsel for the Petitioner has briefly narrated the facts of the case, however pressed upon the prayer of interim relief as listed in the compilation.
3. Ld. Counsel from the side of the Respondent has objected primarily on the ground that the C.P. in question was filed on 23.08.2016 and the Reply to the petition is yet to be

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filed. Rather Ld. Counsel has pleaded that a time may be fixed for filing of the Reply and by that time no interim relief may be granted.

4. After hearing the rival contentions in the light of the facts of the case as submitted in the petition it is justifiable to grant ad-interim relief to the Petitioner to avoid and <sup>mes</sup> Apprehension of oppression <sup>by</sup> of the other side. As a result, it is hereby directed as under:- <sup>mes</sup>
- a. That the Respondent shall file the reply on or before 20.09.2016,
  - b. That if the Petitioner wants to file a rejoinder the same can be filed on or before 28.09.2016,
  - c. That up-till the next date of hearing the respondents and their assignee shall not deal in any manner the Immovable Assets of Respondent No. 1 (Aurosagar Estates Pvt. Ltd.),
  - d. That the Respondent shall take all possible steps to protect the Lease-in-operation till next date of hearing so that the lease should not get terminated
  - e. That the share holding pattern shall not be disturbed by any mode and manner till further orders.
5. List this C.P. for hearing on 4.10.2016. the date of next hearing is duly communicated in the courts to both the parties,

**sd/-**

Dated: 29.08.2016

Shri M.K. Shrawat  
Member (Judicial)